

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cont. Case (Civil) No. 212 of 2020

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Jayanti Devi ----- Petitioner

Versus

R.K. Singh & Ors. -- --- Opp. Parties

CORAM: The Hon'ble Mr. Justice Aparesh Kumar Singh
Through Video Conferencing

For the Petitioner : Mr. Naiyar Eqbal, Adv.
For the State : Ms. Ruchi Rampuria, A.C. to Sr.S.C.-II

05/03.09.2021 Learned counsel for the petitioner prays for and is allowed two weeks' time to remove the following surviving defects:

- (vi) Original certified copy of Annex-2 may be given with AFS of Rs.15/-.
- (viii) T/C of page no.16, 18 to 25, 27 to 29 may be given.
- (ix) Party name does not appear on Annex-1, 3 and 4.
- (x) Statement made in para-1 has not been fully incorporated in prayer portion.
- (xi) Alleged date of contempt may be mentioned by S/A.
- (xii) Unnecessary respondents may be verified or corrected as per Annex-2.
- (xiv) Opposite party no.1 appears to be a judicial officer. It may be verified either he made party or not.

Office to place the file for inspection and removal of defects within the same time on requisition being made.

(Aparesh Kumar Singh, J.)

Shamim/